अध्यक्ष महोदय : अब जिस वक्त आप कहें, मैं लेने के लिए तैयार हूं ।

श्री राम सेवक यादव : साढ़े चार बजे रख लीजिए ।

अध्यक्ष महोदय : साढ़े चार बजे गवर्नमेंट का टाइम है, उस में नहीं ले सकता । कल ठीक है । कल रख लेता हूं ।

Shri Nambiar: The names of those who have given notice yesterday also on the same same subject may be added to it.

Mr. Speaker: I will see if that can be done under the rules.

12.53 hrs.

RE. POINT OF ORDER

Shri Tyagi (Dehra Dun): I would seek your permission to raise a point of order on the petition presented. According to the rules, this petition is not permissible with the subject headings which my hon. friend read out. Therefore, that may be considered.

Mr. Speaker: I must remind the hon. Member of one thing. Objection ought to have been taken at the moment the petition was presented.

Shri Tyagi: It was never circulated, the headings which he actually read out. Therefore, it was not possible for me to refer to the rules earlier. Therefore, I raise this small objection now.

Mr. Speaker: It was in the order paper.

Shri Tyagi: In that, all the subject-headings read out were not mentioned.

Mr. Speaker: Anyway, if he gives me regular notice and if there is something for me to see, I will look into it.

Shri Tyagi: If it is against the rules?

Mr. Speaker: Not against the rules.

12.54 hrs.

RE. WITHDRAWAL OF MEMBER

(*Shri S. M. Banerjee*)

Shri Kapur Singh (Ludhiana): I wish to make a brief submission about the case of my hon. friend Shri S. M. Banerjee. The sequence of events culminating in your order asking him to leave the chamber which he has obeyed, as he should have, was somewhat as follows.

The hon. Deputy Minister of Finance made certain remarks about Shri Banerjee suggesting that he was amenable to influence from outside this chamber, to which he had taken exception and made certain remarks about which you said 'Let it now pass' It was obvious that you knew that the remarks which my hon. friend had made were not parliamentary. Later on some members from the other side rose to point out on a point of order that what Shri Banerjee had said was unparliamentary; then you gave your ruling that it was unparliamentary. At that stage, Shri Banerjee withdrew the remark.

I beg to request that in view of these two considerations, first that, previously you had desired explicitly that the matter might be allowed to pass and second, that Shri Banerjee withdrew those objectionable remarks, he might now be allowed to return to this House, particularly when he has obeyed your orders.

Some hon. Members: Yes.

Shrimati Renu Chakravartty (Barrackpore): After all, we should recognise that when it was pointed out the words were unparliamentary and should be withdrawn, he did withdraw them. I think you should allow him to come back.

Mr. Speaker: It was not the words as such that really compelled me to ask to leave the Chamber, though the words he used were unparliamentary, and subsequently held so. I had said 'Let it pass'; I had ignored that because in excitement he had said that. I did not take much notice of that. But I had asked him half a dozen times to discontinue interrupting the proceedings. That was what he was doing. It is not the words used which were subsequently withdrawn to which I had taken objection. But I had asked him again and again, not once, twice or thrice, but more than six times that he should not interrupt and he should allow me to go on. He did not listen to that.

Members should realise how proceedings can be conducted if this kind of procedure is adopted. How can we go on in this manner? They should think among themselves about this.

Shri Kapur Singh: What you say is unexceptionable, but understandably enough the young hon. Member was excited about what had been said about him by the hon. Deputy Minister. Taking that into account, you may now relent a little and allow him to come back.

Shri Tyagi (Dehra Dun): For some time past, discipline in the House has been rather bad . . . (*Interruptions*).

Shri Umanath (Pudukkottai): The other day he walked out in protest against your ruling!

Shri Tyagi: Whatever decision you take about Shri Banerjee, my submission is this. Let there be a convention established in this House that once you ask a member to sit down, which he does not obey, he must essentially be turned out for the day, because otherwise there will be no discipline. I think the Opposition and we might agree together to abide by the rulings of the Chair. When the Chair asks us to sit down, we must essentially sit down. If this understanding is arrived at, we can forget the past and behave better in future.

Shri Hem Barua (Gauhati): Once you in your wisdom have taken a decision that Shri Banerjee, for whatever reasons, should go out and he has gone out, and is coming back tomorrow, what is the need to waste time over this question?

Shri Sivamurthi Swamy (Koppal): On a point of order. I do not raise any point of order unless I feel there is point in it. During the question hour, the Minister of Irrigation and Power . .

Mr. Speaker: A point of order is to be raised now about what happened during question hour?

Shri Sivamurthi Swamy: He said falsely that Mysore had not requested that the water dispute be referred to the tribunal. I have got a letter here. I want to lay it on the Table. . . .

Mr. Speaker: Order, order. It is very strange that in respect of what happened during question hour, a point of order should be raised at this moment.

How can that be done? He can write to me.

Shri Sivamurthi Swamy: He has said falsely.

Mr. Speaker: Then he can write to me, not that a point of order should be raised.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मेरा एक निवेदन है। मैं ने सुना है कि काम रोको प्रस्ताव के बारे में आपने मेरा नाम पुकारा था। लाबी-एस्सिटेंट ने मुझे कहा था कि आप आज इसे न उठायें, इसलिये मैं बाहर चला गया था। मेरी विनती है कि कल उसको सुनिये।

अध्यक्ष महोदय : नहीं, अब नहीं सुन सकता ।

श्री मधु लिमये : मुझ को कहा गया था कि आज नहीं आयेगा ।

---

13 hrs.

STATEMENT *RE.*

HEALTH OF SHRI YAJNIK, M.P.

The Minister of Home Affairs (Shri Nanda): I have had enquiries made with regard to the state of health of Shri Yajnik, and the information that I have received I shall share with the House.

On the 26th August, Shri Yajnik complained of a slight pain in the chest and head and general uneasiness. He was immediately examined and treated by the doctors of the jail. Next day he was transferred to the Government General Hospital, Baroda, on the advice of the Civil Surgeon. His electro-cardiogram was taken and he was found to be suffering from irregular throbbing of the heart and hypertension. He has been given the best possible facilities and is under the care of a Professor of Medicine. The latest reports about Shri Yajnik's health say that his health has been steadily improving and there is no cause for anxiety.

These are the later reports:

30th August, 1966: He slept well on previous night. Symptoms are still persisting. Investigation has not revealed any further information. Health steadily improving. No cause for anxiety.

31st August, 1966: Slept comfortably last night. More blood tests done. One test shows high eosinophele content. Necessary treatment started. No new symptom. No cause for anxiety.

Report this morning: No change in condition.

Shri Hem Barua (Gauhati): Why should he not be released?

Shri Nanda: I have conveyed to the Chief Minister my own concern and the concern of the House about the condition of Shri Yajnik, and I hope he is considering this matter.

Shri Hem Barua: He should ask the Chief Minister to release him.

Shri N. C. Chatterjee (Burdwan): I want to know if the Home Minister has been good enough to communicate to the State Ministry the desire of the House that he should be released. If that has been done, what is the response?

Mr. Speaker: That is what he means.

13.02 hrs.

RE. STATEMENT BY DEFENCE MINISTER

Mr. Speaker: The Defence Minister will be making a statement on the border situation between India and Pakistan at 4.45.

Shri Indrajit Gupta (Calcutta South West): What about the rest of the unfinished debate?

Mr. Speaker: That must be taken up some day.

Shri Indrajit Gupta: Before he replies to that debate, he is going to make another new statement?

Mr. Speaker: This is independently of that. That debate has to be carried on.

श्री जगदेव सिंह सिद्धान्ती (झज्जर) : अध्यक्ष महोदय, डिफेंस मिनिस्टर साहब ने एक अगस्त को भी एक वक्तव्य दिया था, उस के बाद जो बहस हुई थी उसका भी उत्तर आना है ।

अध्यक्ष महोदय : ठीक है ।